- (iii) In case of delay in filling of ARR beyond schedule date of submission, the State Commission must initiate suo-moto proceedings for tariff determination in accordance with section 64 of the Act read with clause 8.1(7) of the Tariff Policy.
- (iv) In tariff determination, the revenue gaps ought not to be left and Regulatory Asset should not be created as a matter of course except where it is justifiable. The recover of the Regulatory Asset should be time bound and within a period not exceeding three years at the most and preferably within Control Period. Carrying cost should be allowed.
- (v) Truing up should be carried out regularly and preferably every year.
- (vi) Every State Commission must have in place a mechanism for Fuel and Power Purchase cost in terms of Section 62(4) of the Act. The Fuel and Power Purchase cost adjustment should be preferably be on monthly basis but in no case exceeding a quarter.

WRITTEN ANSWER TO UNSTARRED QUESTIONS

Mahanadi Coalfields Ltd.

 $3256. \ SHRI \ RAMA \ CHANDRA \ KHUNTIA: Will the Minister of COAL be pleased to state:$

- (a) the number of persons who lost their land in Brajrajnagar; Jharsugudha area and Talcher area in the Mahanadi Coalfields Ltd. (MCL); how many of them have already given job on compensatory ground and how many of them are still waiting for the job;
- (b) whether MCL has taken any decision to impart diploma education, ITI or skill upgradation training after giving appointment to local land loosers; and
 - (c) if so, how many of them have got technical education & training?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) A total number of 16,150 families have lost thier land in Jharsuguda, Sundargarh and Angul (IB Valley and Talcher Coalfields) in Mahanadi Coalfields Limited (MCL). MCL has given employment to 10354 persons till the year 2011-12 and has projected to give employment to another 3414 persons during the years 2012-14.

(b) MCL has decided to give skill up gradation training to its employees by sponsoring them in different trades to privately managed Industrial Training Centres (ITCs) and Government ITIs.

32 employees of MCL have been admitted in different trades in Government ITIs, Talcher and Hirakud for the session starting from February, 2012.

Bidding of Coal blocks

3257. SHRI PARIMAL NATHWANI: Will the Minister of COAL be pleased to state:

- whether the policy initiatives to introduce competitive bidding of coal (a) blocks commenced from 28 June, 2004;
 - (b) if so, the details thereof;
- whether the process got delayed at different levels and is yet to be (c) materialized;
 - (d) if so, the reasons for this delay;
- whether there is a proposal to set up a National Mining Regulatory (e) Authority; and
 - (f) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) Initially a proposal for introduction of allocation of coal blocks through competitive bidding by amendment of the Coal Mines (Nationalisation) Act, 1973 was circulated in 2005 for inter-ministerial consultations. After discussions and deliberations at various levels, a view emerged that the bidding system be introduced through amendment of Mines & Minerals (Development and Regulation) Act, 1957.

Accordingly, the Bill to amend the Mines and Minerals (Development and Regulation) Act, 1957 seeking to introduce competitive bidding system for allocation of coal blocks for captive use was introduced in the Rajya Sabha. After detailed examination by the Standing Committee on Steel and Coal and after having further consultations with the State Governments and stakeholders, the Mines and Minerals (Development and Regulation) Amendment Bill, 2008 regarding introduction of competitive bidding system for allocation of coal blocks for captive use was passed by the both Houses of Parliament and the Amendment Act has been notified in Gazette of India (Extraordinary) on 9th September, 2010. The Amended Act provides for grant of reconnaissance permit, prospecting licence or mining lease in respect of an area containing coal and lignite through auction by competitive bidding, on such terms and conditions as may be prescribed. This, would however, not be applicable in the following cases:

where such area is considered for allocation to a Government company or corporation for mining or such other specified end use;